GOVERNMENT OF INDIA HUMAN RESOURCE DEVELOPMENT LOK SABHA

UNSTARRED QUESTION NO:6703
ANSWERED ON:08.05.2013
NEW GUIDELINES FOR BASIC STRUCTURE OF EDUCATION
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Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

- (a) whether the Government has laid down new guidelines to change the basic structure of education sector and ensure decline in the drop-out rate of children going to schools across the country;
- (b) if so, the details thereof;
- (c) the extent to which the objectives of new guidelines have been achieved, so far in various States;
- (d) whether the Government has sanctioned Rs.25,000 crore for achieving the objectives; and
- (e) if so, the details of the mechanism to check proper utilisation of funds sanctioned for the said purpose to various States?

Answer

MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DR. SHASHI THAROOR)

- (a) & (b): No new guidelines have been laid down by the Central Government to change the basic structure of education. However, the Right of Children to Free and Compulsory Education (RTE) Act, 2009 which came into effect from 1st April, 2010, mandates free and compulsory education to all children from the age of six to fourteen years in a neighbourhood school till the completion of their elementary education.
- (c): As per the School Education Statistics (SES) the All India drop-out rate has come down from 34.89% in 2002-03 to 27.0% in 2010-11 at the primary level and from 52.79% in 2002-03 to 40.6% in 2010-11 at the elementary level.
- (d): For 2013-14, a budgetary provision of Rs.27258.00 crore has been made for the Sarva Shiksha Abhiyan, which is a major programme to assist States/UTs to meet the objectives of the RTE Act.
- (e): A rigorous system of monitoring is in place for the SSA which includes, inter alia, annual audit by independent chartered accountants, internal audit mechanisms and concurrent financial reviews through independent professional bodies, field level monitoring by 41 independent eminent social science institutions, six monthly independent Joint Review Missions and a statutory audit by the Comptroller & Auditor General of India.